



2026:AHC:30553

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5596 of 2026

Bhagwan Dei

.....Petitioner(s)

Versus

State Of U.P. And 13 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashok Kumar Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel for the respondent-State.

2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.

3. The petitioner has preferred the present writ petition inter-alia with the following prayer:-

"I. Issue, a suitable writ order or direction in the nature of mandamus, commanding/directing the respondent No. 2, Sub Divisional Officer, Shahganj, District-Jaunpur to erect/restore, boundary marks, over Arazi No. 716/0.101 hectare situated in Village- Khanuwai, Pargana Anguli, Tehsil-Shahganj, District- Jaunpur affixed pursuant to final order 16.12.2020 passed by Sub Divisional Officer, Tehsil Shahganj, District Jaunpur, in Case No. 04708 of 2019 (Ram Pratap Versus Gaon Sabha), Computerized Case No. T-201914360104708, under section 24 of U.P. Revenue Code, 2006 by invoking provision of section 24 read with section 22 and 23 of U.P. Revenue Code, 2006.

II. Issue, a suitable writ order or direction in the nature of mandamus, commanding the respondent No. 2, Sub Divisional Officer, Shahganj, District-Jaunpur to decide the application dated 20.08.2025 pending before him by invoking provisions of Section 22

and 23 of the U.P. Revenue Code, 2006."

4. With the consent of learned counsel for the parties, the writ petition is being disposed of at the admission stage itself.

5. In the facts and circumstances, petitioner is permitted to submit a fresh representation ventilating all his grievances before the respondent no.3- Tehsildar, Tehsil-Shahganj, District Jaunpur along-with certified copy of this order within a period of six weeks from today. If such a representation is made, the respondent no.3 is directed to pass appropriate order in accordance with law within a further period of two months.

6. With the aforesaid observations, present writ petition is disposed of finally.

7. Since the writ petition has been decided on an ex parte version without seeking any response from the respondents, thus the passing of the order today may not be construed to an expression that this Court has gone into the merits of the matter and the third respondent shall accord independent consideration strictly in accordance with law and the mandate of law holding the field.

(Prakash Padia,J.)

February 11, 2026

Pramod Tripathi